

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

OA No. 1859 of 1987

Mrs. Laj Arya

v/s UOI etc.

7.7.1988

Present: Sh. G.D.Gupta, Advocate with Sh. R.L.Sethi, Advocate for the Applicant.

ORDER:

The Counsel for the Applicant states that the Applicant has made a representation to the Delhi Administration (Director of Education) for suitable action regarding her grievance in this Application and the same is under consideration of the Delhi Administration. So, the Applicant wishes to withdraw this Application with liberty to file a fresh Application on the same subject matter, if need be.

In the interest of justice, this prayer is allowed and this Application stands disposed of accordingly. Dusti.

9. 7/7/88
(Birbal Nath)
AM

J. D. Jain
VC